

ITEM NO.48

COURT NO.14



S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10536/2019

(Arising out of impugned final judgment and order dated 24-09-2018 in JA No. 6100/2011 passed by the High Court of Judicature at Allahabad)

NEMIECHAND

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 07-05-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Ms. Aparna Jha, AOR

For Respondent(s) Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Admittedly, the appellant has undergone 15 years of actual incarceration.

Taking note of the long period of incarceration and the appeal is likely to take more time to be heard, we are inclined to grant bail to the appellant during the pendency of the appeal.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)